

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 240 OF 2008

HILLSIDE RESIDENTS WEL.ASSO. & ORS. ...Petitioner(s)

Versus

STATE OF MAHARASHTRA & ORS. ...Respondent(s)

O R D E R

Dr. Rajeev Dhawan, learned senior counsel for the petitioners submits that since Special Leave Petition (Civil) No. 11640 of 2008 of the petitioners is pending before this Court and arguments have been advanced by Ms. Meenakshi Arora, learned senior counsel yesterday, arguments concerning interpretation of the provisions of Maharashtra Private Forests (Acquisition) Act, 1975 (for short 'Act') which he has advanced in support of this Writ Petition, may be treated as his arguments for the purposes of above Special Leave Petition.

2. In view of the above, Dr. Rajeev Dhawan submits that petitioners are not desirous of prosecuting the Writ Petition. Writ Petition is permitted to be withdrawn and is dismissed as such.

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3. The Advocate-on-Record appearing with Dr. Rajeev Dhawan may submit written submissions on the interpretation of the Act which shall be treated as part of submissions in Special Leave Petition (Civil) No. 11640 of 2008.

.....J.
(R.M. LODHA)

.....J.
(MADAN B. LOKUR)

NEW DELHI;J.
NOVEMBER 28, 2013 (KURIAN JOSEPH)

:1:

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10677/2008

(From the judgement and order dated 24/03/2008 in WP No.2196/2006 of The HIGH COURT OF BOMBAY)

GODREJ & BOYCE MFG.CO.LTD. & ANR.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln(s) for directions and permission to file additional documents and impleadment and directions and intervention and exemption from filing O.T. and directions and intervention and directions, exemption from filing O.T. and permission to file)

WITH

SLP(C)No.10760/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and directions and modification of Court's Order and permission to file additional documents and exemption from filing O.T. and impleadment and direction)

SLP(C)No.11055/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and placing addl. documents on record and with Prayer for interim relief)

SLP(C)No.11057/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and directions and placing addl. documents on record and with prayer for interim relief)

SLP(C)No.11393/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and permission to place addl. documents on record and directions and directions and directions and with prayer for interim relief)

:2:

SLP(C)No.11398/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and interim relief and directions and directions and permission to file additional documents)

SLP(C)No.11401/2008

(With Appl.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O T and permission to file lengthy list of dates and directions and directions and placing addl. documents on record and with prayer for interim relief)

SLP(C)No.11509/2008

(With Appl.(s) for impleadment and exemption from filing O T and directions and modification and impleadment and exemption from filing O T and permission to file additional documents and exemption from filing O T and permission to file additional documents)

SLP(C)No.11622/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and directions and with prayer for interim relief and Office Report)

SLP(C)No.11634/2008

(With Appl.(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim relief and Office Report)

SLP(C)No.11640/2008

(With Appl.(s) for intervention and impleading party and intervention and directions and directions and directions and exemption from filing O T and impleadment and directions and exemption from filing O T)

SLP(C)No.12408/2008

(With Appl.(s) for permission to file additional documents and exemption from filing O T and with prayer for interim relief and Office Report)

SLP(C)No.21389/2008

(With Office Report)

SLP(C)No.15791/2008

(With Prayer for interim relief and Office Report)

SLP(C)No.16470/2008

(With Prayer for interim relief and Office Report)

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SLP(C)No.24149/2008

(with office report)

SLP(C)No.10730/2008

(With Appl.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O T and permission to place addl. documents on record and directions and bringing on record additional documents and bringing on record additional documents)

SLP(C)No.25747/2010

(With Appl.(s) for c/delay in filing SLP and with office report)

SLP(C)No.25748/2010

(With Appl.(s) for c/delay in filing SLP and with office report)

SLP(C)No.34691/2011

(With Appl.(s) for permission to file SLP and exemption from filing c/c of the impugned judgment and with office report)

W.P(C)No.240/2008

(With Appl.(s) for stay)

Date: 28/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE KURIAN JOSEPH

SLP 10677/2008

Mr. F.S. Nariman, Sr. Adv.
Mr. R.F. Nariman, Sr. Adv.
Ms. Madhvi Diwan, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Karun Mehta, Adv.
Ms. Priyambada Mishra, Adv. for
M/S. Khaitan & Co.

SLP 10730/2008

Mr. R.F. Nariman, Sr. Adv.

Mr. Shailesh C. Mahimtura, Adv.
Mr. Jatin Zaveri, Adv.
Mr. Amit Mehta, Adv.
Mr. Neel Kamal Mishra, Adv.

:4:

WP 240/2008 Dr. Rajeev Dhawan, Sr. Adv.
Mr. Joseph Pookkatt, Adv.
Ms. Girija Balakrishnan, Adv.
Mr. Prashant Kr., Adv.
Ms. Manjula Srinivasan, Adv. for
M/S. Ap & J Chambers

SLP 11640/2008 Ms. Meenakshi Arora, Sr. Adv
Mr. Saurabh Sinha, Adv.
Ms. Girija Balakrishnan, Adv.

Mr. Joseph Pookkatt, Adv. for
M/S. Ap & J Chambers

SLP 11398/2008 Dr. A.M. Singhvi, Sr. Adv.
Mr. Pravin Samdani, Sr. Adv.
Mr. Ashok K. Gutpa, Sr. Adv.
Mr. P.K. Manohar, Adv.
Ms. Pallavi Gupta, Adv.
Mr. Amit Bhandari, Adv.
Ms. Kalyanai Shukla, Adv.
Mr. Satyendra Kumar, Adv.

SLP 10760/2008 Mr. Sunil Fernandes, Adv.

SLP 11055/2008; Mr. Shailesh C. Mahimtura, Adv.
SLP 11057/2008; Mr. Jatin Zaveri, Adv.
SLP 11393/2008 & Mr. Amit Mehta, Adv.
SLP 11401/2008 Mr. Neel Kamal Mishra, Adv.

SLP 11509/2008 Mr. C.U. Singh, Sr. Adv.
Mr. Shishir Deshpande, Adv
Mr. Amit Yadav, Adv.
Mr. Devansh A. Mohta, Adv.
Ms. Sujata Kurdukar, Adv.

SLP 11622/2008 & Mr. Praveen Samdani, Sr Adv.
SLP 11634/2008; Mr. Gaurav Goel, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. E.C. Agrawala, Adv.

SLP 15791/2009;
SLP 16470/2008;
SLP 25747/2010 &
SLP 25748/2010 Mr. Mahesh Aggarwal, Adv. for
Mr. E.C. Agrawala, Adv.

:5:

SLP 12408/2008 Mr. Upmanyu Hazarika, Sr. Adv.
Ms. Hetu Arora Sethi, Adv.
Mr. Darpan K.M., Adv.

SLP 21389/2008 Mr. Manish Kumar, Adv.
Mr. Amit Kumar, Adv.
Mr. Rakesh K. Sharma, Adv.

SLP 34691/2011 Mr. Amol Nirmalkumar Suryawanshi, Adv.

For Respondent(s) Mr. Shekhar Naphade, Sr. Adv.
Mr. Arun R. Padneker, Adv.
Mr. Sanjay V. Kharde, Adv.
Mr. A.P. Mayee, Adv.
Ms. Shubhangi Tuli, Adv. for
Ms. Asha G. Nair, Adv.
Mr. Paras Kuhad, ASG
Mr. Mohan Prasad Gupta, Adv
Mr. S.K. Bajwa, Adv.
Mr. Jitin Chaturvedi, Adv.
Mr. S.N. Terdal, Adv.
Mr. Atul Y. Chitale, Sr. Adv.
Ms. Sanyukta Mukherjee, Adv.
Ms. Jayati Chitale, Adv.
Ms. Suchitra A. Chitale, Adv.

IA 21-22/13 in SLP 10677 Mr. J.P. Cama, Sr. Adv.

Mr. Vijay K. Verma, Adv.
Mr. Tarun Verma, Adv.
Mr. M.N.S. Rao, Adv.

IA 48-49 in SLP 11640

Mr. Basava P. Patil, Sr Adv.
Mr. Bhardwaj S. Iyengar, Adv.
Mr. Shailesh Madiyal, Adv.

Mr. Shishir Deshpande, Adv.
Mr. Amit Yadav, Adv. for
Ms. Sujata Kurdukar, Adv.

Mr. D. Bharat Kumar, Adv.
Mr. Sanooja M., Adv.

Ms. Sanooja M., Adv.
Mr. Abhijit Sengupta, Adv.
:6:

Mr. Vinay Navare, Adv.
Mr. Satyajeet Kumar, Adv.
Ms. Abha R. Sharma, Adv.

Ms. Shilpa Singh, Adv.

Mr. A. Venayagam Balan, Adv.

Mr. Vikas Mehta, Adv.

Mr. Shivaji M. Jadhav, Adv.

SLP 11509/2008

Mr. Mahesh Aggarwal, Adv. for
Mr. E.C. Agrawala, Adv.

Ms. Sharmila Upadhyay, Adv.

Mr. D.N. Goburdhan, Adv.

Mr. Joseph Pookkatt, Adv.
Mr. Prashant Kumar, Adv.
Mr. Anurag Sharma, Adv. for
M/S. Ap & J Chambers

Mr. Jatin Zaveri, Adv.

UPON hearing counsel the Court made the following
O R D E R

Writ Petition (Civil) No. 240 of 2008

Writ Petition is permitted to be withdrawn and is
dismissed as such in terms of the signed order.

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In remaining matters

Arguments concluded.

Judgment reserved.

The parties may file their brief notes of submissions
within one week from today.

| (Rajesh Dham) (Pradeep Kumar) | | (Renu Diwan) |
| Court Master Court Master | | Court Master |

(signed order in W.P.(C) No. 240 of 2008 is placed on file)